

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 320
(IB)-2582(ND)2019
Cont- 18/2024

IN THE MATTER OF:
M/s. Jakson Limited

... **Applicant/Petitioner**

Versus

M/s. Three C Universal Developers Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Abhishek Anand, Adv. Akshit Awasthi in
Cont-18/2024

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Cont-18/2024: Issue notice to the Respondent returnable on 19.09.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 19.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)